

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad ' A ' Bench, Hyderabad

Before Shri Laliet Kumar, Judicial Member
And
Shri Manjunatha, G. Accountant Member

M.A. No.26/Hyd/2024
आ.अपी.सं / **ITA No.456/Hyd/2023**
(निर्धारण वर्ष / Assessment Year: 2012-13)

Sri Sarada Vidya Peetham Nalgonda PAN:AAGTS3296J (Appellant)	Vs.	Dy. C. I. T. Circle 2(2) Hyderabad (Respondent)
निर्धारिती द्वारा / Assessee by:	Shri P Vinod, Advocate	
राजस्व द्वारा / Revenue by:	Shri Srinath Sadanala, DR	
सुनवाई की तारीख / Date of hearing:	23/08/2024	
घोषणा की तारीख / Pronouncement:	29/08/2024	

आदेश/ORDER

Per Laliet Kumar, J.M

This miscellaneous application filed by the assessee is directed against the order of the Tribunal dated 27.02.2024. The Tribunal while deciding the order had granted time of 30 days to deposit the amount in Prime Minister's National Relief Fund. However, it is the contention of the assessee that though the order was passed on 28.02.2024, however, there is a delay in depositing the amount with PM Relief Fund and finally the assessee has deposited the amount only on 28.06.2024. It was submitted that the time granted by the Tribunal may kindly be extended so that

the contribution made by the assessee, be considered to have been deposited within the period of time.

2. The learned DR has no objection.

3. In the light of the above, we rectify the order and thereby substitute the time mentioned in Para 8 as 6 months instead of 1 month.

4. In the result, M.A filed by the assessee is allowed.

Order pronounced in the Open Court on 29th August, 2024.

Sd/-

Sd/-

(MANJUNATHA, G.) ACCOUNTANT MEMBER	(LALIET KUMAR) JUDICIAL MEMBER
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Hyderabad, dated 29th August, 2024

Vinodan/sps

Copy to:

S.No	Addresses
1	Sri Sarada Vidya Peetham, Sy. No.295A, Anantharam Village, Bhongir Mandal, Nalgonda Distt. Telangana 508116
2	Income Tax Officer Ward 15(2) Hyderabad
3	Pr. CIT – Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order